

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.72/TT/2012

Date: 16.4.2012

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for transmission tariff for (I) Combined assets of Establishment of 765/400 KV 1500 MVA ICT 3 with bays at Wardha SS, 400/220 KV Bachchau Substation (Gujrat) and 1*63 MVAR Bus Reactor at Bachchau Substation (New) along with associated bays, 400 KV Gandhar (NTPC)-Navsari line along with associated bays at Gandhar (NTPC) and Navsari (GIS) S/S, Navsari GiS S/S (New) & (II) Combined assets of (I) & 765/400 KV 1500 MVA ICT 2 at Wardha SS with bays & Bay Extension at 765 KV Seoni SS & Wardha SS for 765 Seoni- Wardha Ckt-I alongwith switchable Line Reactor at Seoni and under ATS for Mundra (4000MW) UMPP for the period from DOCO to 31.03.2014

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 30.4.2012:

1) Detailed justification along with documentary evidence for significant increase in cost of items as per Form 5B, as given below:-

- (i) Form 5B (Page 49-50 of the petition): The cost of land, site preparation, control room & office building including HVAC, roads & drainage, foundations for structures, miscellaneous civil works, bus bars/ conductors/ insulators, emergency DG set, structure for switchyard and auxiliary System.
- (ii) Form 5B (Page 54 of the petition): The cost of roads & drainage, foundations for structures, bus bars/ conductors/ insulators and structure for switchyard.
- (iii) Form 5B (Page 89 of the petition): The cost of foundations for structures, bus bars/ conductors/ insulators and structure for switchyard

- (iv) Form 5B (Pages 94-95 of the petition): The cost of foundations for structures, bus bars/ conductors/ insulators, structure for switchyard and auxiliary system.
- 2) The detailed reasons for the estimated completion cost of the sub-station being lower by 25.68%, (the issue has time and again been observed by the Commission during hearing of the other petitions of the petitioner); in other words why there is huge overestimation by the PGCIL Board;
- 3) The justification for putting a new DG set at the existing Seoni sub-station, since CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007 provides for an emergency supply from diesel generating (DG) source of suitable capacity. Clarification as to whether there is no other DG set at the Seoni sub-station;
- 4) The detailed justification of additional capital expenditure claimed on account of payment for works to be completed but to be billed after date of commercial operation (DOCO), final/ retention payment, PV etc. proposed to be incurred during 2012-13, 2013-14 and 2014-15 towards building transmission line, sub-station and PLCC equipment. The detailed breakup of the bill after DOCO, final/ retention payment, PV etc. proposed to be incurred during 2012-13, 2013-14 and 2014-15;
- 5) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/ 400 kV Transmission Lines and Sub-Stations.
- 6). Confirmation as to whether the assets have been commissioned as on given DOCO or not (DOCO mentioned for Asset -1 & Asset-4 is 1.3.2012 and for Asset-2 is 1.4.2012). If the DOCOs of the assets are expected to be revised, Management Certificate (on revised anticipated date) or Auditor Certificate (on actual DOCO, if already commissioned) with revised forms, may be given;
- 7) Revised Cost Estimates with asset wise break up of apportioned approved cost for the above mentioned assets in Form-6.
- 8) Auditor's Certificate as per actual DOCO i.e. 1.10.2011 for Asset-3 covered in Petition No. 105/2011 along with the following details:-
- (i) Additional capital expenditure from 1.10.2011 to 1.3.2012/Revised DOCO of Asset-4 (covered in Docket No. 9/2012).
- (ii) Additional capital expenditure from 1.10.2011 to Revised DOCO of Asset-2 covered in present petition, if the DOCO given for the asset i.e. 1.4.2012 is expected to be revised.
- 9) Revised forms as per actual DOCO i.e. 1.10.2011 for Asset 3;
- 10) Details of initial spares claimed of all the assets covered in the instant petition in Form 5-B of respective asset.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)